

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

OA No.4111/2015

New Delhi this the 20<sup>th</sup> Day of December, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (Judicial)  
Hon'ble Ms. Praveen Mahajan, Member (Administrative)**

Shri Amit Sejwal  
S/o Shri Ramesh Chand  
R/o F-8 Lado Sarai  
Behind DDA Flats, New Delhi-110030 . . . . . Applicant

( Aged about 25 years)  
(Candidate towards Combined Higher Secondary Level (10+2)  
Examination)

(By Advocate: Mr. Ajesh Luthra)

**VERSUS**

Staff Selection Comission  
Through its Chairman  
Block No.12, CGO (Complex)  
LOdhi Road, New Delhi. . . . . Respondents  
(By Advocate: Mr. Ramjhan Khan for Mr.Hanu Bhashkar)

**O R D E R (ORAL)**

**(By Hon'ble Mr. Raj Vir Sharma, Member (J):-**

Learned counsel for the respondents submitted that respondents have already sent the dossiers of the applicant to the concerned department. We have perused the counter reply filed by the respondent in which it is mentioned that the CFSL's report has since been received in the SSC and a copy of the same is enclosed. Now he stands cleared off being involved in impersonation. In pursuance of the receipt of the office exert

agency's report, the name of the Applicant has been nominated to the office of Customs, Excise and Service Tax Appellate Tribunal as LDC (Annexure R-1).

2. In view of the above submissions of the respondents, the relief claimed by the applicant stands satisfied and the OA stands disposed of as having has become infructuous. However, the applicant is given liberty, if any grievance subsists, for filing the fresh OA.

**(Praveen Mahajan)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member (J)**

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